IN THE SUPREME COURT OF INDIA CRIMINAL APPELLATE JURISDICTION SLP CRL. NO. 10039-10040 OF 2016

IN THE MATTER OF:

A.G. PERARIVALAN

PETITIONER

VERSUS

THE STATE THROUGH

SUPERINTENDENT OF POLICE & ANR.

RESPONDENTS

AFFIDAVIT ON BEHALF OF UNION OF INDIA

- I, Mohd. Nasim Khan S/o Mohd. Shahabuddin Khan, aged about 59 years, presently working as Deputy Secretary in the Ministry of Home Affairs, Government of India, do hereby solemnly affirm and state as follows:
 - 1. That in my official capacity I am acquainted with the facts of the case, I have perused the record and am competent and authorized to swear this affidavit.
 - 2. That the instant petition relates to the request of the life convict prisoner No. 13906, A.G. Perarivalan @ Arivu Perarivalan, S/o

Pererivalan prematurely and remit his sentence, vide C. No. 2903/Pri-

Gnanasekaran and his mother Smt. Arputham, to releasee Arivu

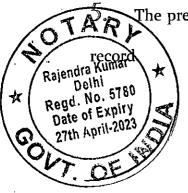
IV/2016. Pertinently, the offence committed was pertaining to the assassination of Shri Rajiv Gandhi, former Prime Minister of India by means of detonating a bomb which resulted in the killing of 18 innocent individuals (including the former Prime Minister of India as noted above) and further causing serious injuries to 43 other persons.

3. It is submitted that that the present affidavit is being filed in pursuance of order dated 21.01.2021 of this Hon'ble Court wherein the following order has been passed:

"The learned Solicitor General submitted that the application filed by the Petitioner under Article 161 of the Constitution of India shall be considered within a period of one week from today. List this matter after two weeks."

4. That, His Excellency the Governor of Tamil Nadu considered all the facts on record and after perusal of the relevant documents, recorded that the Hon'ble President of India is the appropriate competent authority to deal with the said request for remittance matter vide his order dated 25.01.2021. The proposal received by the Central Government will be processed in accordance with law.

The present affidavit is being filed to place the aforestated facts on



DEPONENT
(ञ्चलम् खान)
(MOHD. NASIM KHAN)
ज संवर/Deputy Secretary
गृह गंत्रालय
Ministry of Home Affairs
भारत संवर/Govt. of India

Regiendra Kumar *

Rajendra Ku

Verified at New Delhi on this orday of terruary, 2021, that the contents of the above affidavit are trade and correct to my knowledge and belief derived from the official records. No part of the above affidavit is false and nothing material has been concealed there from.

Rajendra Kumar
Delhi
Regd. No. 5780
Date of Explry
27th April-2023

DEPONENT

(मिठ नसीम खान)
(MOHD. NASIM KHAN)
(WOHD. NASIM KHAN)
(WOHD. NEW DELHI-RESTAND)
(WOHD. NEW DELHI-RESISTER PG./SI. No.

DENTIFIED